

NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY MEMBER - (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No. 238/9//HDB/2017
NAME OF THE COMPANY	Bartronics Global Solutions Limited
NAME OF THE PETITIONER(S)	Altura Consulting Limited
NAME OF THE RESPONDENT(S)	Bartronics Global Solutions Limited
UNDER SECTION	Sec 9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. Ravi Prasad	Advocate	ravi.prasad@tempus-law.co.in 9391160969	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Joga Rao	Advocate	VADRENVJOGA@GMAIL.COM 9366629676	

Heard Mr.P.Ravi Prasad, learned counsel for the Petitioner and Mr.V.Joga Rao, learned counsel for the Respondent.

Learned counsel for the Respondent submit that the issue in question is likely to be resolved. However, the learned counsel for the petitioner submit that though he is trying to resolve the issue, the Corporate Debtor is not coming forward to resolve the issue. Therefore he submit that the Tribunal may admit the case to initiate CIRP. Further learned counsel for the Corporate Debtor/Respondent submit that one more chance may be given to resolve the issue and also directed the learned counsel for the Respondent to ensure the presence of director namely Mr.Suresh on the next date of hearing. Post the case on 28.11.2017.

Member (Technical)

Member (Judicial)